

बन्दी ही बन जायेंगी और हमारी कोशिश वही है कि जितनी बन्दी हो सके वह तन्मू वहाँ से हटा दिये जायें।

Survey of Delhi Homeless

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*648. { Raja Mahendra Pratap:
Shri Surendranath Dwivedy:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have undertaken any survey of the number of persons sleeping on the pavements of the city of Delhi in winter months;

(b) whether a representation was made to the Prime Minister in this connection on the 21st April, 1956; and

(c) if so, what steps Government propose to take or have taken in this matter?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No.

(b) A cyclostyled memorandum dated April 21, 1956 was received by Prime Minister on 1st May, 1956.

(c) It is proposed to construct two night shelters in the first instance as an experimental measure for the homeless persons. As suitable open areas are not available in the city where any large number of such shelters can be constructed without affecting the neighbouring population, it is proposed to examine the siting and construction of more of such shelters in connection with the scheme of slum clearance.

Raja Mahendra Pratap: Has the Minister visited these places, and if so, what kind of feelings he has, of pity, of sorrow or of renunciation?

Shrimati Alva: We have visited these places not only here but elsewhere also. We have all got the same feelings towards this problem.

Raja Mahendra Pratap: If someone dies, it is a case of murder. Who is to be punished if someone dies due to

winter in Delhi? Is some Minister to be punished or is someone else to be punished?

Mr. Speaker: Next question.

Shri Panigrahi: How many of these people are jobless also? Are they purely homeless or are they jobless also?

Shrimati Alva: We have not got those figures with us.

Failures in Examinations

*649. Shri Kodliyan: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the Government of India have conducted a survey of the failures in examinations recently; and

(b) if so, the findings thereof?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 134].

Shri Kodliyan: From the statement I find that on the average the percentage of failures in the school final examination is about 50. The largest number of failure is to be found in English and Mathematics; failures in Indian History and Civics come next

Mr. Speaker: What is the good of reading all that? What is the question?

Shri Kodliyan: In the light of these facts, may I know whether Government have inquired into the causes of such large-scale failures, and if so, what steps they propose to take to remedy the situation?

Dr. K. L. Shrimall: The All-India Council of Secondary Education had recently analysed these figures and they have come to certain tentative conclusions. After full examination of the Report, recommendations will be made to the Central Government as well as State Governments.

Shri Kediyan: Is it a fact that overcrowding, lengthy and unrealistic syllabus, inadequate staff and poor salaries to the teachers have all contributed to such large-scale failures?

Dr. K. L. Shrimali: These and some more reasons are responsible for the failures. (*Interruptions*).

Mr. Speaker: Indifference of students has not considered at all!

Shri S. M. Banerjee: The Minister should have added that!

Landless Scheduled Castes

*650. **Shri Sadhu Ram:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India have issued or contemplate issuing any directive to the State Governments, to allot culturable waste land to the landless Scheduled Castes; and

(b) if so, when?

The Deputy Minister of Home Affairs (**Shrimati Alva**): (a) and (b). On the basis of the recommendation made by the Central Advisory Board for Harijan Welfare in its last meeting held on October 12, a suggestion has already been made to the State Governments that in the allotment of culturable waste lands to the landless people, preference should be given to Harijans.

Shri K. U. Parmar: Is it a fact that the Bombay State has given some powers to the village panchayats and as soon as Scheduled Caste persons apply for land, the panchayats resolve that the government waste land is turned into *gocharan*?

Shrimati Alva: I am not aware of that.

Shri Thimmalah: May I know which of the States allot lands free of cost to the Scheduled Caste people?

Shrimati Alva: We shall have to call for information. We have asked

State Governments to give us information on that point.

Shri Thimmalah: Will Government ascertain the difficulties in the way of allotting lands to the Scheduled Caste people free of cost by the State Governments?

Shrimati Alva: We full realise the difficulty and we have discussed it. Both bhoodan and government land will be made available to them.

Shri Dasappa: May I know, after the issue of this circular, how many Harijans or Scheduled Caste people have secured allotments and what is the total extent?

Shrimati Alva: That circular was issued very recently; but, if the hon. Member so desires, I have got some figures about the acreage of land allotted to the Scheduled Castes in the various States. I have got the figures for several States and I would like to know for which State the hon. Member wants the figures.

Shri Dasappa: I want only the total acreage.

Shrimati Alva: The total acreage is 3,17,300.

Shri Kediyan: May I know if financial aid is also being given to the landless Scheduled Castes while they are being allotted waste lands?

Shrimati Alva: I have not followed the question.

Shri Kediyan: I want to know whether financial aid is also given to the landless Scheduled Castes while waste lands are allotted to them.

Shrimati Alva: We have got specific schemes of the State Governments and that is considered when the lands are allotted

Shri K. U. Parmar: May I know if government officers are not giving the numbers of the waste lands with the result that the Scheduled Castes are not in a position to apply for these lands?